3. Railway staff found in unlawful possession of railway property are prosecuted under the Railway Property (Unlawful Possession) Act, 1966. 1164 Railway employees and 124 R.P.F. personnel have been arrested during the period April-December, 1968.

गाड़ियों में शिकायत पुस्तिका

1736. **श्री प्रकाशवीर शास्त्री** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अब गाड़ियों में शिकायत पुस्तिका रखने को महत्व नहीं दिया जाता ;

(ख) क्या यह भी सच है कि अब शिकायत करने वालों को की गई कार्यवाही के बारे में सूचना नहीं दी जाती जबकि पहले ऐसा किया जाता था ; और

(ग) यदि हां, तो क्या सरकार शिकायत की पुस्तिका न रखने के प्रश्न पर भी विचार कर रही है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी नहीं । अभी भी गाड़ियों में शिकायत की पुस्तक रखने का महत्व माना जाता है और उपनगरीय गाड़ियों को छोड़ कर सवारी ले जाने वाली सभी गाड़ियों में शिकायत की पुस्तक रखी जाती है ।

(ख) जी नहीं । शिकायतों की जांच का जो परिणाम निकलता है उसकी सूचना शिकायत करने वालों को दे दी जाती है ।

(ग) जी नहीं ।

Road-cum-Rail Bridge over the Brahmaputra

1737. SHRI HEM BARUA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the road-cum-rail bridge over the Brahmaputra at Pandu known as the "Saraighat" Bridge has of late not been fit for use, since it has been damaged at certain points ; and

(b) if so, the nature of the damage as also the steps taken by Government to put the Bridge in order ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAGH SINGH) : (a) No, Sir.

(b) Does not arise.

Amin Chand Pyare lal Case

1738. SHRI RANJIT SINGH :
SHRI BAL RAJ MADHOK :
SHRI HARDAYAL DEVGUN :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the officials found guilty in the Amin Chand Pyarelal case have been punished ;

(b) if so, the details thereof ; and

(c) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (c). It is presumed the question has reference to officials mentioned in the Sarkar Committee Inquiry Report on Steel Transactions, which covered Amin Chand Pyarelal and also other licensing cases. Disciplinary proceedings for the imposition of a major penalty have been instituted in the cases of S/Shri A. S. Bam, S. C. Mukherjee, S. B. Basu, S. Gupta, G. N. Sen Gupta and D. P. Misra. Disciplinary proceedings for the imposition of a minor penalty have been instituted in the case of S/Shri B.C. Mathur and C. A. Nair, it has been decided, on the advice of the Central Vigilance Commission, that a warning would be appropriate, and the Ministry of Home Affairs (the concerned adminis-

trative Ministry) are taking necessary action. In the case of Shri L. K. Bose, a proposal for suitable reduction of pension, is under consideration, in consultation with the Central Vigilance Commission and Union Public Service Commission. The above covers all officials concerned, except those who had retired, and whose pensions were already sanctioned against whom action is, therefore, not possible under the rules.

Railway Passes to Government Employees

1739. SHRI M. N. REDDY : Will the Minister of RAILWAYS be pleased to State :

(a) whether, in conformity with the policy of Government to remove disparities in the working condition of Government and Railway employees, it is proposed to accord equal facilities of Railway passes as are enjoyed by the Railway employees—both the working and the pensioners—by taking away certain quotas of Railway servants and thereby distributing in the interest of justice, equitably amongst all the employees, irrespective of whether they are Railway employees or not ;

(b) if so, when this scheme would be given effect to ; and

(c) if not, reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No, Sir.

(b) Does not arise.

(c) The facility of free and concessional travel to Railwaymen is a historical convenant in all the Railway systems of the World. Railwaymen in this country are allowed similar travel facilities as an incident of the Railway service. In regard to the travel concession admissible to Central Government employees other than Railway servants, the Second Pay Commission who had an occasion to review the question of liberalising the existing leave travel concession had recommended that the basic structure of the scheme should remain unaltered. In view of this, the question of extending the concessions applicable to Railway employees in respect of rail travel to other Central Government servants, does not arise.

उत्तर रेलवे के यातायात प्रशिक्षु

1740. **श्री अर्जुन सिंह भदौरिया** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें संसद् के कुछ सदस्यों से दिनांक 13 जुलाई, 1968 तथा 1 जनवरी, 1969 के पत्र प्राप्त हुए हैं जिनके साथ उत्तर रेलवे के यातायात प्रशिक्षुओं की तीन वर्ष की सेवा की अवधि के सम्बन्ध में वास्तविक पूरी ड्यूटी वेतन को दिखाने वाला वेतन सम्बन्धी विवरण संलग्न है ;

(ख) क्या यह सच है कि रेलवे मंत्रालय अपनी इच्छा से "पूरे वेतन" के स्थान पर "छुट्टी के लिये वेतन" शब्द रखकर मामले को भ्रम में डाल रहा है ;

(ग) उपरोक्त भाग (क) में उल्लिखित पत्रों के साथ संलग्न सेवा की अवधि के विवरण के अनुसार वर्षों तक वेतन की बकाया राशि का भुगतान न किये जाने के क्या कारण हैं ; और

(घ) अपराधी अधिकारियों को दण्ड न दिये जाने के क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हां । लेकिन, वह एक व्यक्ति के सम्बन्ध में है ।

(ख) और (ग). उपर्युक्त यातायात प्रशिक्षु की प्रशिक्षण अवधि उसे कोई वजीफा दिये बिना तीसरी बार बढ़ायी गयी । उसने प्रशिक्षण पूरा नहीं किया और वह स्कूल से अनुपस्थित रहा । उसे, विशेष स्थिति में, जोधपुर मंडल में गार्ड के मूल पद पर काम करने को कहा गया, लेकिन उसने कार्यभार